

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 211 & 215 of 2013**

**Dated : 14<sup>th</sup> February, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Reliance Infrastructure Ltd. ... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Hasan Murtaza**

**Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1**

**ORDER**

The learned counsel for the Commission seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 03.03.2014 after serving copy on the other side.

Post the matter on **12.03.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*ts/pr*